

FROM NO. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. original Application No. 46/06
2. Misc Petition No.
- 3- Contempt Petition No.
4. Review Application No.

Applicant(S): Sri N.C. Patra

Respondants U. O. I. Tony

Advocate for the Applicant(S). J. L. Sarkar, K. K. Binsay, S. Nath

Advocate for the Respondant(S). Case

Notes of the Registry	Date	Order of the Tribunal
The application is in form is filed/No. 266/06 d.p.s. No. 266/319/45 Dated 7.2.06 <i>for by Dy. Registrar</i> Steps taken without envelops. There is no any certify in the annexes, Defects are removed. <i>24/2/06</i> ADD CSOC	22.2.2006 bb	Present: The Hon'ble Shri K.V. Sachidanandan, Vice-Chairman. Heard learned counsel for the parties. Order is passed, kept in separate sheets. The O.A. is disposed of at the admission stage itself in the terms of the order. No costs. <i>[Signature]</i> Vice-Chairman

1,3.06

certified copy
of the budget has
been collected by
the A/Advocate
for the applicant
ph.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

.....

O.A. No. 46 of 2006

DATE OF DECISION 22.02.2006

Shri N.C.Patra

Applicant/s

Dr. J. L. Sarkar & Mr. S. Nath

Advocate for the
Applicant/s.

- Versus -

Union of India & Others

Respondent/s

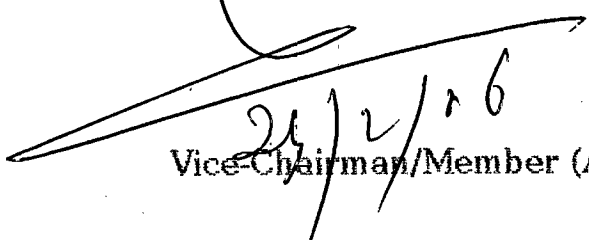
Mr.M.U.Ahmed, Addl. C.G.S.C.

Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/~~No~~
2. Whether to be referred to the Reporter or not ? Yes/~~No~~
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ? Yes/~~No~~
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/~~No~~


24/2/06
Vice-Chairman/Member (A)/(J)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH.**

Original Application No. 46 of 2006.

Date of Order: This, the 22nd Day of February 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN.

Nimai Chandra Patra
Superintendent
Central Excise
Chief Commissioner's Office
Customs & Central Excise
Shillong.

..... Applicant

By Advocates Dr.J.L.Sarkar & Shri S.Nath.

- Versus -

1. The Union of India
The Secretary, Government of India
Ministry of Finance & Company Affairs
Department of Revenue
New Delhi - 110 001.
2. The Chairman
Central Board of Excise & Customs
North Block, New Delhi - 110 001.
3. The Member (P & V)
Central Board of Excise & Customs
North Block, New Delhi - 110 001.
4. The Joint Secretary (Administration)
Central Board of Excise & Customs
North Block, New Delhi - 110 001.
5. The Deputy Secretary (Ad.II)
Central Board of Excise & Customs
Central Board of Excise & Customs
North Block, New Delhi - 110 001.
6. The Chief Commissioner
Central Excise & Customs
Shillong Zone, N.E.Region.

..... Respondents.

By Mr.M.U.Ahmed, Addl.C.G.S.C.

.....

L

O R D E R (ORAL)

SACHIDANANDAN, K.V., (V.C.):

The applicant, a member of S.C. category, is working as Superintendent, Central Excise (Group-B) in the Chief Commissioner's Office, Customs and Central Excise, Shillong. His next promotion is to the post of Assistant Commissioner. The promotion to the post of Assistant Commissioner is to be made from Group-B Executives (Superintendent) of Central Excise, Customs and Appraiser in the ratio of 6:2:1 as per the quota fixed by the Hon'ble Supreme Court. The reservation for SC/ST shall be followed in such promotion. By an order dated 22.8.2005, 267 officers have been promoted as Assistant Commissioners, only 118 officers have been promoted from Central Excise instead of 178 due. As per quota of reservation 18 S.C. candidates shall have to be promoted but only 2 persons have been promoted. The roster register has not been maintained. The applicant submitted representation dated 23.9.2005, but the same has not been disposed of till date. Being aggrieved, the applicant has filed this O.A.

2. When the matter came up for consideration Dr.J.L.Sarkar, learned counsel represented the applicant and Mr.M.U.Ahmed, learned Addl.C.G.S.C. appeared for the respondents. Dr. Sarkar has taken me to the decision of the Supreme Court in W.P.(C) No.651/1997 and connected cases in the case of All India Federation of Central Excise Vs. Union of India and Others and taken my special attention to



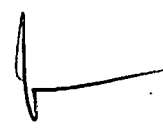
Pages 20 & 21 of the said judgment. For better appreciation the relevant para of the said pages is quoted below:-

" It may be noted that as long as a particular quota is fixed by a rule, it will have to be followed till the quota fixed therein is altered by appropriate amendment of the relevant rules. As held in V.B.Badami vs. State of Mysore [1976 (2) SCC 901 (at 910)], quotas which are fixed can only be altered by a fresh determination of the quota. It will be for the applicants to take such steps as they deem fit, if they feel aggrieved about the existing quota but the filing of this IA is not the proper remedy. We are not also prepared to accept that the proposals of the Government of India dated 8.6.89 themselves visualised a constant change in the quota from time to time. Such a change, in our view, has to be done by a fresh determination and it is for the applicants to make out a case therefore and take the necessary steps for such modification."

Learned counsel also referred to a decision of the Hon'ble Supreme Court in W.P.(C) No.306/1988 and connected cases in the case of All India Federation of Central Excise vs. Union Of India & Others and he has pointed to Para 4 (Page 10) of the said judgment to support his contention. He further submits that the All India Association of Central Excise Gazetted Executive Officers has reported the facts and made known to the respondents that the Hon'ble Supreme Court apportioned the post of Assistant Commissioners in the ratio of 6:2:1 to the Superintendent of Central Excise, Appraiser of Customs and Superintendent of Customs (Preventive). The posts of Assistant Commissioner to the Customs side were allocated to only Customs though a sizeable number of Superintendent of Central Excise are engaged for Customs in Land/Sea Borders not covered under



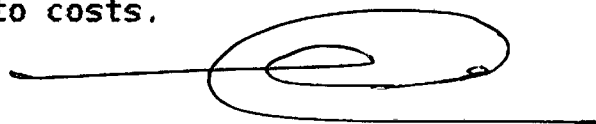
the jurisdiction of Custom House. The ultimate result is that while the Superintendents of Customs (Preventive) got promotion to that post in the year 1994 have become Assistant Commissioners in the year 2002, the Superintendents of Central of Central Excise promoted in the year 1991 are still languishing. Therefore, his contention is that reservation of promotion should have been done in accordance with the ratio fixed by the Hon'ble Supreme Court. He further submits that the impugned order dated 22.8.2005 does not follow the said rule position and therefore, he has filed this O.A. seeking the following reliefs:-

- "8.i) To consider the case of this Applicant in the prescribed S.C.quota, for reconsideration for promotion to the post of Assistant Commissioner of Customs and Central Excise in scale of Rs.8000-275-13,500/- from Superintendent, Central Excise.
 - ii) To issue necessary directions to the respondents to give all promotions where excess promotions have been given to the Customs (Apprisers & Superintendents (P) other than existing ratio 6:2:1 fixed by the Hon'ble Apex Court vide order in Case No.W.P.(C) No.306/1988 both W.P.(C) No.651/1997, and thereafter alter after review of the promotion after cadre review in order dated 22.8.2005.
 - iii) To issue necessary directions to the respondents to determine fresh quota between Central Excise & Customs in the light of the increase in strength after cadre review during 2002.
 - iv) Any other relief(s) as this Hon'ble Tribunal may deem fit and proper."
- 

He further submitted that he would not like to challenge the promotion order because the adhoc promotion is only for a period of six months which may expire very soon. However, he submits that the applicant would be satisfied if a direction is issued to the second respondent to dispose of the representation dated 23.9.2005 in accordance with the rules within a time frame. Mr.M.U.Ahmed, Addl.C.G.S.C. submits that he has no objection in adopting such course.

3. In the interest of justice I direct the second respondent or any other competent authority directed by him to consider and dispose of the representation Annexure-C within a time frame of two months from the date of receipt of this order with reference to the Supreme Court rulings and other rule positions those are governing the field. The applicant is also at liberty to forward all the papers including the copy of the O.A. within a period of three weeks from today.

The O.A. is disposed of as above. In the circumstances, no order as to costs.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:**

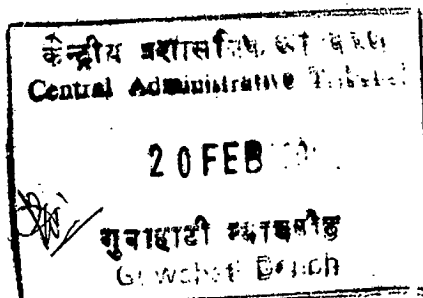
Original Application No. _____

46/06

1. a) Name of the Applicant:- N.C. Patra
b) Respondants:- Union of India & Ors.
c) No. of Applicant(S):-
2. Is the application is the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed :- Yes / No.
7. Whether all the annexure parties are impleaded :- Yes / No.
8. Whether English translation of documents in the Language:- Yes / No.
9. Has the application is in time :- Yes / No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes / No.
11. Is the application by IPO/BD/for Rs. 50/- 2663/9/45
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes / No.
14. Has the legible copies of the annexure duly attested filed: Yes / No.
15. Has the Index of the documents been filed all available :- Yes / No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes / No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sought for arises out of the Single: Yes / No.
19. Whether interim relief is prayed for :- Yes / No.
20. Is case of Condonation of delay is filed is it Supported :- Yes / No.
21. Whether this Case can be heard by Single Bench / Division Bench:
22. Any other point :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:
The application is in order.

SECTION OFFICER(J)

[Signature]
DEPUTY REGISTRAR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,
GUWAHATI.

O.A. No. 46 /2005

Shri N.C. Patra.

..... Applicant.

-Versus-

U.O.I, & others.

..... Respondents.

SYNOPSIS

2:1
The applicant is working as Superintendent, Central Excise (Group-B). He is a member of S.C., Category. His next promotion is to the post of Assistant Commissioner. The promotion to the post of Assistant Commissioner is to be made from Group -B Executives (Superintendent) of Central excise, Customs, and Appraiser in the ratio of 6:2:1 as per quota fixed by the Hon'ble Supreme Court. The reservation for SC/ST shall be followed in such promotion.

Kept
By an order dated 22.8.2005, 267 Officers have been promoted as Assistant Commissioners, only 118 officers have been promoted from Central Excise instead of 178 due. As per quota of reservation 18 S.C candidates shall have to be promoted but only 2 persons have been promoted. The roster register has not been maintained. The applicant has submitted representation dated 23.9.2005 but without any result.

The applicant prays for implementation of the policy of promotion on the prescribed ratio and reservation quota.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH,

GUWAHATI.

(An Application Under Section 19 of the
Administrative Tribunal Act, 1985).

O.A. No. 46 /2005.

Nimai Chandra Patra.

..... Applicant.

-Versus-

The Union of India & ors.

..... Respondents.

I N D E X.

<u>Sl. No.</u>	<u>Paticulars.</u>	<u>Annexure</u>	<u>Pages.</u>
1.	P.O.A.	-	1 - 11.
2.	Verification.	-	12.
3.	Order dated 22.8.05.	A	13-29
4.	Forwarding Letter dt.23.9.05.	B	30
5.	Representation dt. 23.9.2005.	C	31-32
6.	Memorandum dt. 27.7.05.	D	33-36

Filed by -

Subrata Nath

Advocate.

8/2/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,
GUWAHATI.

(An Application Under Section 19 of the
Administrative Tribunal Act, 1985).

O. A. NO. 46 /2006.

Filed by me applicant
through: Subrata Nath
Advocate
08.02.2006

Patra
Nimai chandra

Nimai Chandra Patra,
Superintendent,
Central Excise,
Chief Commissioner's Office,
Customs & Central Excise,
Shillong.

..... Applicant.

-Versus-

1. The Union of India,
The Secretary, Government of India,
Ministry of Finance & Company Affairs,
Department of Revenue,
New Delhi - 110001.
2. The Chairman,
Central Board of Excise & Customs,
North Block,
New Delhi - 110001.
3. The Member (P & V),
Central Board of Excise & Customs,
North Block,
New Delhi - 110001.

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Nimarchandra Patra

4. The Joint Secretary (Administration),
Central Board of Excise & Customs,
North Block, New Delhi - 110001.

5. The Deputy Secretary (Ad. II),
Central Board of Excise & Customs,
North Block, New Delhi - 110001.

DL 6. The Chief Commissioner, Central Excise & Customs, Shilling Zone,
N.F. Region Respondents
Opposite Parties.

1. Details of Application against which
the Application is made :-

Deputy Secretary to the Govt. of India, Ministry of
Finance & Company Affairs, Department of Revenue, Central
Board of Excise & Customs, New Delhi's OFFICE ORDER
No. 132/2005 issued on 22.8.2005 (Annexure - A) for
promotion from B Executive Officer to the grade of
Assistant Commissioner of Customs & Central Excise in the
pay scale of Rs. 8000-275-13,500/- impugned.

2. Jurisdiction.

The Applicant declares that the subject matter of the
application is within the jurisdiction of this Hon'ble
Tribunal.

3. Limitation.

The Applicant submits that the application has been
filed within the limitation period prescribed Under Section
21 of the Administrative Tribunal Act, 1985.

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Patra
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4. FACTS.

3.1. That the Applicant being a citizen of India and belonging to "SC" category is entitled to get all his legal, fundamental and statutory rights.

4.2. That the Applicant most humbly submits that he has been discharging his duties since the inception of his career with the entire satisfaction of his superiors and has no stigma in the advancement of his career. The applicant is at present working as (Superintendent) Group B Executive Officer in Central Excise. His next promotion is as Assistant Commissioner.

4.3. That it is submitted that the Respondents while issuing the impugned office Order ~~for~~ for promoting the Group-B officers of Customs & Central Excise to the post of Assistant Commissioner in the pay scale of Rs. 8000-275-13,500/- have not looked into and considered the percentage of the employees belonging to the "reserved Quota" i.e. "SC" & "ST" and thereby deprived the genuine S.C. & S.T. candidates to which this humble Applicant belongs. The Respondent did not maintain roster Register for S.C. & S.T. properly.

4.4. That vide office order No. 132/2005m of the Central Board of Excise & Customs, New Delhi, issued by the Deputy Secretary to the Govt. of India, has promoted 267 Group B Executive Officers to the Grade of Assistant Commissioner of

Customs.....

and central Excise.

Customs, Out of 267 Nos. only 118 have been given to the Central Excise side, but as per quota fixed by the Hon'ble Apex Court, the Ratio of Central Excise: Customs (Preventive) Appraiser for promotion is 6:2:1 and as such the ratio between Central Excise and Customs as 3% is 2:1. As per existing ratio, Central Excise should get 178 Nos. of promotion, but 60 posts have been given less. Even if 118 Nos., respective quota for S.C. & S.T. , i.e. 15% & 7.5% has not been given by depriving S.C. & S.T. candidates.

Copy of the order dated 22.8.05 is enclosed as Annexure - A.

4.5. That it is submitted that of the 118 Nos. promoted shown above only 2 persons on "SC" and 4 on "ST" Quota have been given promotion.

4.6. That the Applicant belongs to the SC category and to the best of his knowledge and information his name was under consideration for promotion to the higher grade i.e. Assistant Commissioner.

4.7. That it is humbly submitted that against such gross injustice the Applicant has submitted a representation dated 23.9.05 addressed to the Chairman, Central Board of Excise & Customs, New Delhi through proper channel requesting the Authority to implement the prescribed percentage of "reserved quota" in the case of subject promotion and thereby

consider.....

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Nimeshchandra Patra

consider and arrange promotion of the Applicant to the next high grade. The representation of the above was forwarded by the Chief Commissioner, Customs & Central Excise, Shillong on the same date, i.e. on 23.9.2005 to the concerned authority.

Copies of the forwarding letter dated 23.9.2005 and the representation dated 23.9.2005 are enclosed as Annexure - B and C respectively.

4.8. That it is humbly submitted that even after lapse of months there is no response from the Respondents to the representation of the Applicant till date.

4.9. That vide above office order No. 132/05 dated 22.8.05, 267 Officers have been promoted, out of which 118 nos. have gone to Central Excise, 71 have gone to Customs (Preventive) and 79 posts given to Appraisers. But as per Hon'ble Apex Court's direction in the case of W.P.(C) No. 306/1988 with W.P.(C) No. 651/1997 in the case of All India Federation of Central Excise Gazetted Executives -vs- UOI, quota has been fixed as 6:2:1 for promotion. Thus Central Excise has got 60 posts less. It was also made clear in the above order, if there is any change in strength of cadre, then Government can change the ratio of promotion to the grade of Assistant Commissioner of Customs & Central Excise. After cadre review of 2002, the total strength of

Group-B.....

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Nimai chandra Patra

Group -B Executive post has increased to 12,766 Nos.
(out of ~~12~~ 12,766 Central Excise strength is 10,501 Nos.
(9437 Superintendent Central Excise + 1064 Superintendent,
Central Excise engaged in Customs as Superintendent on
Land/Border), 1455 Nos. Superintendent Customs (Preventive)
and 809 posts to the Appraisers. Thus, new ratio would
have been 13:2:1 after cadre review but ~~2~~ the Respondents
did not change the ratio for promotion as Assistant
commissioner in tune with the cadre strength of Superin-
tendent as a ^{result} ~~resykt~~ of cadre review.

Thus, as a whole the Superintendents of Central Excise
are deprived even in this order also. The Govt. has not
increased the ratio for the best reasons known to them,
thereby causing undue deprivation and stagnation in cadre
of Superintendents, Central Excise offending fundamental
rights under Articles 14 and 16 of the Constitution of India.

4.10. That even if 118 promotions to the Superintendent
of Central Excise is given, there shall be at least 18 SC &
9 ST candidates promoted, but neglected ⁱⁿ the ^{of} mandate of
reservation policy, the quota was not filled and the Applicant
and some other genuine candidates have been deprived of
their rightful claim of promotion. The Respondents have not
maintained ^{at} Roster Register properly for S.C. & S.T. candidates
offending Article 335 of the Constitution.

4.11.....

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Nimai Chandra Patra

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Nirmal chandra Patra

4.11. That in this connection it is also further stated that the All India Association of Central Excise Gazerred Executive Officers vide their Memorandum dated 27.7.05 to all concerned authorities requested to review the ratio on the basis of the functions in Central Excise, Service Tax and Customs on the ^{face} case of the Hon'ble Supreme Court's directions in W.P.(Civil) No. 306/1988 with W.P.(Civil) No. 651 of 1997 in the matter of DPC for promotion to Assistant Commissioner so that the interest of the Superintendents of Central Excise is protected and their hopes and legitimate expectations ~~are~~ ^{not} are frustrated.

Copy of the Memorandum dated 27.7.05 is enclosed as Annexure - D.

4.12. That the inaction and/or wrong action of the Respondents have not only deprived the candidates eligible for coming into the zone of consideration for elevation of their career in higher grades but also caused resentment amidst their most conscientious employees. The posts as per prescribed ratio of distribution cannot be kept unfilled in and/or left on the whims and caprices of the Selection Committee and of the Employers.

4.13. That it is stated that if the promotional policy including roster of reservation mentioned in the foregoing paras were observed and the vacancies filled in, then the applicant along with others would be benefited to a great

extent.....

extent by getting their "just dues" of rightful claim, *as against*
allotting excel^l post^s to other^s grade^s.

The applicant has been suffering loss of promotional prospects for no fault on his part but negligence on the part of the Respondents to ^{act} according to procedure established by law. This application is for implementation of policy and directions and not against any individual.

4.14. That this application is filed bonafide and to secure ends of justice.

5. GROUND FOR RELIEF.

Being aggrieved by and dissatisfied with the impugned order, the applicant files this application, inter alia, on the following.

5.1. For that the order of promotion as Assistant Commissioner has been issued ~~dehors~~ the promotional policy, and ^{and} ignoring roster ~~abs~~ scheme of reservation for S.C. and S.T.

5.2. For that the Respondents have acted arbitrarily and without the authority of law, and without maintaining Roster Register for SC/ST.

5.3. For that Respondents have violated their own prevailing system and promotional policy and neglected

the.....

Nirmal chandra Patra

the existing Rules and orders of the Apex Court in maintaining the ratio of promotion to the grade of Assistant Commissioner from Superintendent, Central Excise, Superintendent, Customs (P) and Appraiser.

5.4. For that the impugned order was perverse on the face of it.

5.5. For that the impugned order was unreasonable and without application of proper mind.

5.6. For that the impugned order was not the outcome of considering all aspects in regard to maintaining the prescribed ratio for effecting promotion for "reserved quota" and not ~~maintaining~~ maintaining Roster Register for S.C. & S.T. candidates properly.

5.7. For that the Respondents have caused the infringement of Articles-14, 16(1), 21, 39(d) of the Constitution of India and thereby made discrimination with the Applicant for the reasons best known to the Administration/Respondents.

5.8. For that the action of Respondents stated in the impugned order has invited "bias" and "miscarriage of justice".

5.9. For that Principles of Natural justice have been totally evaded.

6.....

Nimachandra Patra

Patra
Nimai Chandra

6. Details of remedy exhausted.

The Applicant declares that he has submitted representation and failing to get his grievances redressed he has come to this Hon'ble Tribunal for having justice which seem to him efficacious as per Article-21 of the Constitution of India and there remains no other alternative to get justice of his grievances redressed.

7. Matters not previously filed or pending with any other court.

The Applicant declares that he has not filed any other application, Writ Petition or Suit regarding the matter in respect of which this application before any court or any other Bench of the Tribunal.

8. Relief Sought.

In the circumstances detailed above the Applicant humbly prays that this Hon'ble Tribunal may be pleased to call for the roster register for SC/ST and other records and order and direct the Respondents :

- 1) To consider the ^{case} name of this Applicant in the prescribed S.C. quota, for reconsideration for promotion to the post of Assistant Commissioner of Customs and Central Excise in scale Rs. 8000-275-13,500/- from Superintendent, Central Excise.
- ii) To issue necessary directions to the respondents to give all promotions where excess promotions

have been.....

have been given to the Customs (Appraisers & Superintendents (P) other than existing ratio 6:2:1 fixed by the Hon'ble Apex Court vide order in Case No. W.P.(C) No. 306/1988 both W.P.(C) No. 651/1997, and thereafter altered after review of the promotion after cadre review in order dated 22.8.2005.

iii) To issue necessary directions to the respondents to determine fresh quota between Central Excise & Customs in the light of the increase in strength after cadre review during 2002.

iv) Any other relief(s) as this Hon'ble Tribunal may deem fit and proper.

9. Interim Relief.

Pending finalization of the Application Your Lordships may be pleased to issue order to the Respondents to give promotion to the Applicant to the Grade of Assistant Commissioner of Customs and Central Excise, on ad-hoc basis, if necessary, and/or such other order/orders as this Hon'ble Tribunal may deem fit and proper

10. Particulars of Application fee :-

I.P.O. No. 266 319145

Date of Issue. 07.02.2006

Value of I.P.O. - Rs. 50/-

Issuing P.O. - G.P.O. Gusaheb.

11. List of Annexures :-

As per INDEX.

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Nimachandra Patra

V E R I F I C A T I O N .

I, Nimai Chandra Patra, son of Late Bhagirath Patra, aged about 52 years, residing at Upper Labang, Shillong, do hereby solemnly affirm and verify that the statements made in paragraphs 1, 4 and 6 to 11 are true to my knowledge, and those made in paragraphs 2, 3 and 5 are my submission as per legal advice and that I have not suppressed any material facts.

And I sign this Application on this 3rd day of February, 2006.

Place : Guwahati.

Date.

Nimai Chandra Patra
Signature of the
Applicant.

F. No. A 32012/3/04-Ad-II
 Government of India
 Ministry of Finance & Company Affairs
 Department of Revenue
 Central Board of Excise & Customs

Dated: August 22, 2005

OFFICE ORDER 132/2005

Subject: Promotion, Posting & Transfer in the grade of Assistant Commissioner of Customs & Central Excise - reg.

The President is pleased to order that the officers in the grade of Superintendents of Central Excise, Superintendents of Customs (Prev.) and Customs Appraisers, whose names appear in Annexure I, II, & III respectively of this order are promoted on purely-ad-hoc basis to officiate in the grade of Assistant Commissioner of Customs & Central Excise in the pay scale of Rs. 8,000-275-13,500/-, with effect from the date(s) they assume charge of the higher post and until further orders.

2. These promotions to the grade of Assistant Commissioner (AC) of Customs & Central Excise have been made purely on ad-hoc basis for a limited period of Six months. Besides, the above promotions do not confer on the officers so promoted any claim for continued officiation in the grade of Assistant Commissioner and the period of such service will not count for seniority or as qualifying service for further promotions.

3. Consequent upon these promotions, the posting/ transfer order of officers in the grade of Assistant / Deputy Commissioners is placed at Annexure IV. The posting / transfer order of officers on the recommendation of DGDRI, DGCEI & DG (Vig.) and those locally rotated / transferred on administrative considerations is placed at Annexure V.

4. The aforementioned promotions will be subject to outcome of the following writ petitions and original applications:-

- a) W.P.No 48855/04 in Mumbai High Court
- b) W.P.No 15764/02 in Chennai High Court
- c) O.A. No. 1579/2005 in CAT, Delhi Bench,
- d) O.A. No. 415/2005 & M.I. 425/2005 in CAT, Mumbai Bench.
- e) O.A. NO 378/2005 in CAT, Mumbai Bench
- f) O.A. No. 517/2005 in CAT, Ernakulam Bench
- g) O.A. No. 398/2005 CAT, Hyderabad Bench.

5. The officers promoted / transferred under this order should be relieved immediately by their controlling officers without requesting or waiting for a substitute, with the direction to the officers concerned to assume the charge of their new post immediately. A compliance report to this effect may be sent to Board by 31.08.2005. The controlling officers of the officers covered by the enclosed orders will ensure that no officer in the promotion list is relieved if he is under suspension or facing any chargesheet or prosecution and report this fact to the Board immediately.

Attested
Sd/-
Advocate

- 14 -

6. With these orders all the representations/requests received so far from the officers in the grade of Assistant / Deputy Commissioner regarding transfer & posting stand disposed of.

7. The Annexures I, II, III, IV & V to this order are enclosed.

(R. K. Kalia)
Deputy Secretary to the Government of India

Copy to:

1. All the officers concerned.
2. All Chief Commissioners/ Director Generals of Customs & Central Excise,
3. All Commissioners/Directors in the Directorates of Customs & Central Excise. It is requested that the necessary charge assumption report in respect of the officers of their charge may be sent to the Board by 31.08.2005.
4. Pr. CCA, CBEC, New Delhi
5. P.Ss to FM/MOS (R)/ FS/Secy. (R)/Chairman (EC)/ All Members, CBEC/ JS(Admn)/DG(Vig.)/Dir.(Pub.)/DS(Ad.II)
6. AS (R)/JS (R)/ DS(Admn)Hqrs.
7. All Heads of Department under CBEC.
8. SO(P) /Ad.V/Hindi Section
9. Office Order folder/personal files.
10. Commissioner, DOPM, Delhi
11. The Web-site Manager, Directorate of Systems, Delhi

(R. K. Kalia)
Deputy Secretary to the Government of India

AD-HOC PROMOTION ORDER OF SUPERINTENDENT OF CENTRAL EXCISE

S.NO.	Name of the officers (Supdt. of Central Excise) S/ Sh./ Ms.	Date Of Appointment	Name of Commissionerate
1.	R.D.Dhamiwal (SC) 8.6.49	13.4.88	Jaipur
2.	R.B.Patel, (ST) 9.11.53	23.5.89	Ahmedabad
3.	B.M.Patel (ST), 25.5.49	2.6.89	Ahmedabad
4.	S.L.Ghaitadkay, 7.7.50	12.12.89	Mumbai
5.	G.A.Noorani, 1.4.49	2.7.90	Hyderabad
6.	D.V.Bhore (SC) 25.6.48	11.12.90	Mumbai
7.	Raj Kumar Sharma, 12.2.50	19.3.91	Delhi
8.	Naresh K.Puri 12.7.53	19.3.91	Delhi
9.	M.S.Yadav 14.9.53	19.3.91	Delhi
10.	Madan Lal Toofan 24.8.52	20.3.91	Chandigarh
11.	Mahal Singh 12.6.51	20.3.91	Chandigarh
12.	Heeralal Wadhvani 5.12.52	20.3.91	Jaipur
13.	Kamal Kishore Jain 14.4.54	22.4.91	Jaipur
14.	Rishi Mohan Yadav 20.3.57	9.4.91	Jaipur
15.	A.K.Dey 9.2.54	21.3.91	Jaipur
16.	M.B.Mathur 31.1.53	22.3.91	Jaipur
17.	G.S.Shaktawat 10.6.55	24.6.91	Jaipur
18.	S.H.Basarkar, 26.08.52	26.03.91	Indore
19.	U.K.Jain, 18.10.51	22.03.91	Indore
20.	S.G.Trivedi, 17.10.50	16.05.91	Nagpur
21.	A.R.Siriah, 28.09.49	25.03.91	Nagpur
22.	N.P.Tiwari, 05.08.48	27.03.91	Indore
23.	Basanta K.Pattanaik 12.02.50	22.3.91	Bhubaneswar
24.	Rabindra Kumar Dash- 118.1.50	25.10.91	Bhubaneswar
25.	Ram Naresh Sharma 12.1.50	26.3.91	Patna
26.	V.K.Sinha 122.3.51	25.3.91	Patna
27.	P.A.Narayanan 5.7.48	11.7.91	Chennai
28.	T.Shanmugham 6.5.48	27.3.91	Chennai
29.	P.Balusamy 22.2.46	4.4.91	Chennai
30.	D.Loganathan 1.7.48	25.3.91	Chennai
31.	Ramakant Prasad 8.7.49	1.4.91	Patna
32.	Samir Gupta 25.11.45	22.4.91	Patna
33.	D.K.Sinha 119.2.52	31.5.91	Patna
34.	A.K.Sinha 15.3.50	26.3.91	Patna
35.	Baby Mathew 1.3.51	26.3.91	Cochin
36.	T.M.Vijayakumar 15.3.51	26.3.91	Cochin
37.	M.T.Jayarajan 4.4.52	26.3.91	Cochin
38.	R.Venkateswara Iyer 24.9.51	26.3.91	Cochin
39.	Ashok Kr.Shorey 8.2.47	15.4.91	Allahabad
40.	G.Srinivasan 16.1.54	4.4.91	Chennai
41.	V.P.Sivakumar 1.6.51	10.5.91	Chennai
42.	G.Kulandai Jesurajan 22.2.51	10.4.91	Chennai
43.	Lawrance David 17.12.52	18.4.91	Chennai
44.	K.N.Kusalappa 21.5.51	27.3.91	Chennai

45.	M. Sathiaraj 19.12.49	3.4.91	Chennai
46.	R. Subharaj 17.2.51	27.3.91	Chennai
47.	A.K. Shukla 1.4.51	18.4.91	Indore
48.	S.S. Bhadoriya 4.11.52	27.3.91	Indore
49.	R.K. Motiyani 28.10.54	8.4.91	Nagpur
50.	S.P. Pradhan 12.4.56	27.3.91	Indore
51.	P.L. Pathak 14.7.47	27.3.91	Indore
52.	Suresh Chandra Prasad 2.1.50	1.4.91	Patna
53.	Narbadeshwar Singh 1.3.50	6.5.91	Allahabad
54.	S.P. Chhabria 20.10.51	5.4.91	Mumbai
55.	P.R. Deherkar 5.7.50	2.4.91	Mumbai
56.	D.G. Moghe 8.11.52	3.4.91	Mumbai
57.	R.S. Singh 15.6.51	3.4.91	Mumbai
58.	S.T. Padte 29.11.50	2.4.91	Mumbai
59.	A.D. Pelkar 20.4.50	2.4.91	Mumbai
60.	S.K. Bhate 10.3.51	3.4.51	Mumbai
61.	B.D. Mohite 1.6.50	4.4.91	Mumbai
62.	N.A. Borkar 22.1.58	2.4.91	Mumbai
63.	V.K. Kulkarni 3.1.52	2.4.91	Mumbai
64.	A.G. Nagane 16.4.50	22.4.91	Mumbai
65.	V.K. Kulkarni 20.10.50	16.4.91	Mumbai
66.	S.M. Ali 10.8.50	29.4.91	Mumbai
67.	S.M. Saiyyad 7.6.51	26.4.91	Mumbai
68.	V.V. Salvekar 2.7.51	22.4.91	Mumbai
69.	A.M. Damb 21.10.51	18.4.91	Mumbai
70.	J.A. Jadhav 2.6.51	3.4.91	Mumbai
71.	V.M. Kulkarni 26.9.50	3.4.91	Mumbai
72.	S.N. Bhashikar 7.10.50	9.4.91	Mumbai
73.	V.R. Kajale 26.4.50	4.4.91	Mumbai
74.	K.J. Sanchez 20.10.52	15.4.91	Mumbai
75.	Y.S. Lohi 20.7.52	29.4.91	Mumbai
76.	G.C. Chabria 2.9.52	12.4.91	Mumbai
77.	H.B. Parulekar 2.2.50	12.4.91	Mumbai
78.	P.S. Gazinkar 1.6.47	15.4.91	Mumbai
79.	H.P. Kanade 26.12.52	25.4.91	Mumbai
80.	Smt. S. Swaminathan 4.7.51	15.4.91	Mumbai
81.	M.A. Darudwale 14.4.53	15.4.91	Mumbai
82.	S.V. Choudhari 8.10.51	15.4.91	Mumbai
83.	A.G. Janjani 15.5.50	15.4.91	Mumbai
84.	R.T. Meerani 22.1.51	12.4.91	Mumbai
85.	K.T. Jadhav 15.7.51	3.4.91	Mumbai
86.	S.G. Shindadkar 07.11.46	15.04.91	Mumbai
87.	V.S. Rane 17.10.50	15.4.91	Mumbai
88.	U.G. Walunj 1.6.50	15.4.91	Mumbai
89.	V.R. Prabhudesai 14.11.46	15.4.91	Mumbai
90.	S.M. Kelkar 19.9.50	15.4.91	Mumbai
91.	M.M. Mathkar 15.2.50	12.4.91	Mumbai
92.	H.A. Tulaskar 22.6.51	12.4.91	Mumbai
93.	A.S. Ashtekar 5.6.52	1.4.91	Mumbai
94.	Piyush Bali 18.10.51	17.6.91	Allahabad
95.	Subhash Chander Jolani 20.7.51	22.4.91	Allahabad

96.	Rakesh Mohan Saxena, 16.1.49	11.4.91	Allahabad
97.	S.K. Dabandi, (ST) 1.1.49	27.6.91	Mumbai
98.	P.V. Angchekar, 15.9.52	15.4.91	Mumbai
99.	G.U. Budharani 16.6.51	15.4.91	Mumbai
100.	S.B. Shinde, 21.1.51	12.4.91	Mumbai
101.	K.S. Gondhalekar, 14.4.51	18.4.91	Mumbai
102.	V.K. Mahajan, 23.7.50	22.4.91	Chandigarh
103.	R.P. Singla, 10.5.51	22.4.91	Chandigarh
104.	R.S. Pradhan, 4.2.51	15.5.91	Bhubaneswar
105.	K.S. Gharin 7.9.51	16.5.91	Delhi
106.	M. Kuramchand Reddy, 9.10.48	12.8.91	Hyderabad
107.	R.S. Patnaik, 4.9.51	28.6.91	Bhubaneswar
108.	P.L. Lenka 16.1.53	26.6.91	Bhubaneswar
109.	Md. Khurshid Ahmed, 1.3.52	20.6.91	Shillong
110.	P.K. Das - II, 1.3.48	20.6.91	Shillong
111.	P. Sharma, 1.9.56	20.6.91	Shillong
112.	U.C. Das, 19.12.53	20.6.91	Shillong
113.	Biman Dhar, 27.10.53	20.6.91	Shillong
114.	B. Paul, 23.1.53	20.6.91	Shillong
115.	P.D. Nag, 25.10.52	20.6.91	Shillong
116.	G.K. Sharma Boral, 9.1.48	20.6.91	Shillong
117.	V.S. Gaikwad (ST) 2.6.51	3.3.93	Mumbai
118.	J.S. Couclary (ST) 3.6.51	18.2.93	Mumbai

AD-HOC PROMOTION OF SUPERINTENDENT OF CUSTOMS (PREVENTIVE)

S. No.	Name of officers and date of birth (S/Sh/Ms.)	Date of appointment	Name of Commissionerate
1.	B. Santhanavannan 21.5.53	2.7.93	Chennai
2.	C.C. Jacob, 9.11.48	9.8.94	Cochin
3.	Hally Itty Ipe, 16.9.50	9.8.94	Cochin
4.	R.K. Sengupta, 1.5.194	1.9.94	Kolkata
5.	S.K. Ghosh, 8.5.1950	22.9.94	Kolkata
6.	M. Ganesan, 1.2.51	30.9.94	Chennai
7.	B. Kumar, 19.9.49	30.9.94	Chennai
8.	Mathew Philip, 21.10.50	24.10.94	Mumbai
9.	L. Joseph A Doss, 7.6.51	31.10.94	Chennai
10.	Y. Paul Jesudoss, 19.3.51	31.10.94	Chennai
11.	Gopal C. Murnu, (ST) 3.7.49	1.11.94	Kolkata
12.	A.T. Laxmikant, 20.1.47	19.12.94	Kolkata
13.	Manoranjan Roy (SC), 16.8.45	1.1.95	Kolkata
14.	M.A. Gite, 4.8.50	11.1.95	Mumbai
15.	K.S. Prasad, 15.8.49	1.2.95	Kolkata
16.	T.K. Bhattacharya, 1.11.49	1.2.95	Kolkata
17.	M.R. Salunkhe, 1.6.51	14.3.95	Mumbai
18.	N.N. Kakkur, 15.4.53	7.4.95	Mumbai
19.	G.S. Kuntekar, 30.5.48	7.4.95	Mumbai
20.	S.A. Amle, 14.4.52	7.4.95	Mumbai
21.	A.R. Chavun, 11.6.50	7.4.95	Mumbai
22.	Dipak Kumar Dutta, 1.11.49	1.5.95	Kolkata
23.	Bharat Kr. Chopra, 25.11.49	1.5.95	Kolkata
24.	SAS Navaz, 9.8.54	27.6.95	Cochin
25.	C.D. Mayekar, 24.10.52	30.6.95	Mumbai
26.	K. Kambar, (SC) 24.11.53	21.8.95	Chennai
27.	R. Govindraj (Sr), 8.6.50	30.6.95	Chennai
28.	S.M. Dubey, 3.7.49	30.6.95	Mumbai
29.	T.S. Colaco, 9.11.48	30.6.95	Mumbai
30.	P. M. Bhaskaran Nair, 05.01.52	30.06.95	Mumbai
31.	D.H. Gawade, 2.6.50	30.6.95	Mumbai
32.	Budha Deb Mitra, 1.6.52	1.8.95	Kolkata
33.	R.K. Cecil (ST), 15.7.54	1.8.95 (NP)	Cochin
34.	N.C. Chowdhury, (SC) 6.1.49	1.8.95	Kolkata
35.	D.C. Hembram, (ST) 3.8.54	1.9.95	Kolkata
36.	Mihir Kanti Kar, 18.10.50	1.10.95	Kolkata
37.	Turunkanti Ghosh, 14.11.51	1.10.95	Kolkata
38.	R.S. Srova, 18.4.52	13.10.95	Mumbai
39.	F.A. Kadiani, 4.8.51	25.10.95	Mumbai

40.	A.H.Velingkar,09.04.50	25.10.95	Mumbai
41.	Musahid Ali Khan,16.09.50	25.10.95	Kolkata
42.	M.D.Bharade, (SC)6.11.47	25.10.95	Mumbai
43.	B.R. Narvade, (SC)2.6.1946	25.10.95	Mumbai
44.	A.S.Bandhopadhyay,12.01.50	25.10.95	Kolkata
45.	B.B.Magar,(SC)9.3.48	1.11.95	Mumbai
46.	Alok Rana Roy,17.01.51	01.01.96	Kolkata
47.	P.D.Ajmera,03.04.1950	12.03.96	Mumbai
48.	G.S.Kadam,19.09.51	12.03.96	Mumbai
49.	V.V. Surve,15.01.53	05.07.96	Mumbai
50.	A.P. Killikar,21.06.53	15.03.96	Mumbai
51.	S.K.Eshwar,28.11.52	28.06.96	Mumbai
52.	U.S.Bankar,02.06.49	28.06.96	Mumbai
53.	Chandra Sekhar,08.02.54	28.06.96	Mumbai
54.	G.S.Dwivedi,01.06.1953	02.09.96	Mumbai
55.	Mrinal Kanti Das, (SC)9.6.47	30.9.96	Kolkata
56.	Pilambar Bag (ST),1.1.53	30.9.96	Kolkata
57.	D.K.Sarkar, (SC)1.2.50	30.9.96	Kolkata
58.	P.R. Kirtane (SC)1.6.51	30.9.96	Mumbai
59.	K.M.Kuril, (SC)19.4.53	30.9.96	Mumbai
60.	Ramasankar, (SC)10.8.47	30.9.96	Mumbai
61.	Duti Patar, (ST)1.1.53	4.12.96	Kolkata
62.	P.C.Sardar, (SC)1.9.50	30.9.96	Kolkata
63.	N.C.Barman, (SC)24.3.50	30.9.96	Kolkata
64.	Gautam Das, (SC)26.5.56	30.9.96	Kolkata
65.	P.Pavun, (SC)6.5.54	30.9.96	Chennai
66.	Thomte Khaizadaw, (ST)1.3.54	10.10.96	Kolkata
67.	M.N.Mhatre, (ST)5.2.55	30.9.96	Mumbai
69.	G.B.Lata,17.12.50	01.09.96	Mumbai
70.	V.N.Anantharaman,06.01.51	28.06.96	Mumbai
71.	H.A.D'mellow,11.02.49	28.06.96	Mumbai

AD-HOC PROMOTION OF CUSTOMS APPRAISERS

S.NO.	NAME OF OFFICERS S/Sh./ Ms.	Date of appointment	Name of Customs House
1.	Mohd. Abu Sama, 01.01.1965	31.5.90	Mumbai
2.	Harjinder Singh, 01.10.1965	31.5.90	Chennai
3.	Ravindra Kumar Singh, 09.07.1964	31.5.90	Kolkata
4.	Rajesh Kumar Singh, 02.11.1965	31.5.90	Kolkata
5.	Sanjay Agarwal, 12.10.1966	31.5.90	Mumbai
6.	Dinesh Kumar Agarwal, 01.01.1966	31.5.90	Chennai
7.	Shatmanyu Sharma, 14.07.1965	31.5.90	Mumbai
8.	Anand Kumar, 12.06.1965	31.5.90	Mumbai
9.	D. Senthil Nathan, 02.06.1964	31.5.90	Chennai
10.	Raman Kumar Mehta, 15.08.1965	31.5.90	Chennai
11.	Harish Dharnia, 21.01.1965	31.5.90	Mumbai
12.	Promod Kumar, 04.01.1964	31.5.90	Kolkata
13.	D.B. Reddy, 15.07.1963	31.7.1991	Mumbai
14.	Ashwini Kumar, 01.01.1965	31.7.1991	Mumbai
15.	A.S. Sunder, 02.09.1963	31.7.1991	Mumbai
16.	S.K. Mahto, 30.06.1962	31.7.1991	Mumbai
17.	Sanjay Kumar, 01.02.1966	31.7.1991	Chennai
18.	Devendra Pratap Singh, 05.08.1959	31.7.1991	Chennai
19.	Rajendra Kumar, 07.10.1964	31.7.1991	Chennai
20.	Kautak Kumar Singh, 13.11.1966	31.7.1991	Mumbai
21.	S.V. Srivastava Kumar, 29.04.1966	31.7.1991	Chennai
22.	Sanjay Kumar, 06.08.1964	31.7.1991	Mumbai
23.	Chandan Kumar Jain, 19.02.1960	31.7.1991	Kolkata
24.	Praveen Chandra, 15.12.1966	31.7.1991	Mumbai
25.	Amarnath Kesri, 01.04.1963	31.7.1991	Mumbai
26.	Pratul Tiwari, 20.11.1967	31.7.1991	Mumbai
27.	V.V.S.N. Murthy, 11.09.1962	31.7.1991	Chennai
28.	Deepak Bilegaonkar, 12.11.1967	31.7.1991	Mumbai
29.	Gowri Sankar Sinha, 10.03.1965	31.7.1991	Chennai
30.	Jagmohan, 15.09.1965	31.7.1991	Chennai
31.	P.Narasimha Rao, 28.12.65	14.9.1992	Mumbai
32.	M.R.Reddy, 01.07.67	14.9.1992	Mumbai
33.	Dipin Kumar Upadhyay, 06.05.67	14.9.1992	Kolkata
34.	Y.Sreenatha Reddy, 17.08.65	14.9.1992	Chennai
35.	Remyselle V. Balram, 20.07.65	14.9.1992	Kolkata
36.	Kum. Taruna Kumari, 01.07.65	14.9.1992	Mumbai
37.	Nilank Kumar, 02.11.65	14.9.1992	Chennai
38.	S.Jayaram, 21.05.65	14.9.1992	Kolkata
39.	V.V.Pandit, 26.06.65	14.9.1992	Mumbai
40.	Pankaj Jain, 24.03.67	14.9.1992	Chennai
41.	Ashok Kumar Pandey, 03.11.68	14.9.1992	Kolkata
42.	R.K.Dwivedi, 15.07.65	14.9.1992	Mumbai
43.	Rakesh Deepak, 14.03.65	14.9.1992	Mumbai
44.	Prakash Chandranayak, 02.06.69	14.9.1992	Chennai
45.	M.R.Mohan Rao, 01.08.65	14.9.1992	Mumbai
46.	Ajay Kumar, 19.07.64	14.9.1992	Chennai
47.	Nasser Khan, 01.06.66	14.9.1992	Chennai

48.	P.Saravanan, 15.05.65	14.9.1992	Chennai
49.	Seema Chowdhury, 14.08.68	14.9.1992	Kolkata
50.	Promod Kedia, 02.08.67	14.9.1992	Mumbai
51.	Roshan Lal, 30.06.66	14.9.1992	Mumbai
52.	E.V.N.Reddy, 23.09.63	14.9.1992	Mumbai
53.	Promod Kumar, 05.07.66	14.9.1992	Mumbai
54.	S.P. Gawnde, 01.06.1951	1.1.1992	Mumbai
55.	Bhushanlal Garg, 18.01.65	14.9.1992	Chennai
56.	V.P.Shukla, 09.03.64	14.9.1992	Mumbai
57.	Harshbardhan Anand Rao Umre(SC), 24.04.64	14.9.1992	Kolkata
58.	S.B. Arondekar, 21.12.1947	1.1.1992	Mumbai
59.	K. Veerabhadra Reddy, 10.5.1965	2.6.1993	Chennai
60.	S.Keshav Narayanna Reddy, 12.7.1968	2.6.1993	Chennai
61.	S. Madhusudan, 31.10.1966	2.6.1993	Chennai
62.	Ram Mohan Rao (Sc), 5.11.60	2.6.1993	Chennai
63.	Kannathasan (Sc), 12.5.65	2.6.1993	Chennai
64.	Tamilzhi Veridai (Sc), 5.6.65	2.6.1993	Chennai
65.	Nagaraju (SI), 20.8.65	2.6.1993	Chennai
66.	Ventru Srinivas (Sc), 9.6.66	21.6.1994	Chennai
67.	S.A. Subbarajah (Sc), 12.5.61	21.6.1994	Chennai
68.	Dharam Singh Meena (ST), 1.7.65	21.6.1994	Mumbai
69.	Ram Het Meena (ST), 8.12.70	1.6.95	Mumbai
70.	Shri Ram Meena (ST), 1.7.66	1.6.96	Chennai
71.	Smt. Bibian Lakra (ST), 11.01.46	1.1.97	Kolkata
72.	Mathias Dung Dung (ST), 30.12.1961	1.1.98	Chennai
73.	Chetan Luma (SI), 24.4.60	1.1.98	Kolkata
74.	Shyamohan Lal Sukhapal, 10.6.65	2.6.1993	Mumbai
75.	Sunil Kumar, 15.11.60	2.6.1993	Mumbai
76.	K. Sambi Reddy, 15.8.1964	2.6.1993	Chennai
77.	Virag Gupta, 16.6.69	2.6.1993	Mumbai
78.	S.K Mishra, 10.1.66	2.6.1993	Mumbai
79.	Vinod Kr Aggarwal, 21.11.65	2.6.1993	Mumbai

Posting order of Newly Promoted Assistant Commissioners on Ad-hoc basis

S.NO.	Name of the officers (Supdt. of Central Exclse) S/ Sh./ Ms.	Name of Commissionerate	Posted To
1	R.D. Dhamiwal (SC) 8.6.49	Jaipur.	Delhi Cus (Prev.)
2	R.B. Patel (ST) 9.11.53	Ahmedabad	Mumbai - I Cus
3	B.M. Patel (ST) 25.5.49	Ahmedabad	Ahmedabad Cus
4	S.L. Ghaitadkay 7.7.50	Mumbai	Ahmedabad Cus
5	G.A. Noorani, 1.4.49	Hyderabad	Bangalore Cus
6	D.V. Bhore (SC) 25.6.48	Mumbai	Mumbai - I Cus
7	Raj Kumar Sharma 12.2.50	Delhi	Delhi Cus (Prev.)
8	Nareesh K. Puri, 12.7.53	Delhi	DG (Vig.), Delhi
9	M.S. Yadav, 14.9.53	Delhi	NACEN, Kunpur
10	Madan Lal Toofan 24.8.52	Chandigarh	DGICCE, Delhi
11	Mahal Singh, 12.6.51	Chandigarh	NACEN, Faridabad
12	Hecralal Wadhiwani 5.12.52	Jaipur	DGICCE, Delhi
13	Kamal Kishore Jain 14.4.54	Jaipur	DOPM, Delhi
14	Rishi Mohan Yadav 20.3.57	Jaipur	DG (E.P.), Delhi
15	A.K. Dey, 9.2.54	Jaipur	DODM, Delhi
16	M.B. Mathur, 31.1.53	Jaipur	DGICCE, Delhi
17	G.S. Shaktiwal, 10.6.55	Jaipur	DG (SG), Delhi
18	S.H. Dasarkar, 26.08.52	Indore	Mumbai - I Cus
19	U.K. Jain, 18.10.51	Indore	Mumbai - I Cus
20	S.G. Trivedi, 17.10.50	Nagpur	Mumbai - I Cus
21	A.R. Singh, 28.09.49	Nagpur	Mumbai - I Cus
22	N.P. Tiwari, 05.08.48	Indore	Mumbai - I Cus
23	Dasanta K. Pattanaik 12.02.50	Bhubaneswar	Kolkata Cus
24	Rabindra Kumar Dash 118.1.50	Bhubaneswar	Kolkata Cus
25	Ram Nareesh Sharma 12.1.50	Patna	Kolkata Cus
26	V.K. Sinha-I, 22.3.51	Patna	Kolkata Cus
27	P.A. Narayanan, 5.7.48	Chennai	Chennai Cus
28	T. Shanmugham 6.5.48	Chennai	Chennai Cus
29	P. Indusamy 22.2.46	Chennai	Chennai Cus
30	U. Loganathan, 1.7.48	Chennai	Chennai Cus
31	Ramakant Prasad, 8.7.49	Patna	Shillong Cus (Prev.)
32	Samir Gupta, 25.11.45	Patna	Patna Cus (Prev.)
33	B.K. Sinha-II, 19.2.52	Patna	Kolkata Cus
34	A.K. Sinha, 15.3.50	Patna	Kolkata Cus
35	Baby Mathew, 1.3.51	Cochin	Chennai Cus
36	T.M. Vijayakumar, 15.3.51	Cochin	Bangalore Cus
37	M.T. Jayarajan, 4.4.52	Cochin	Chennai Cus
38	R. Venkiteswara Iyer, 24.9.51	Cochin	Bangalore Cus
39	Ashok Kr. Shorey, 8.2.47	Allahabad	Lucknow CX
40	G. Srinivasan-IV, 1.5.54	Chennai	Bangalore Cus
41	V.P. Sivakumar, 1.6.51	Chennai	Bangalore Cus
42	G. Kulandai Jesurajan 22.2.51	Chennai	Bangalore Cus
43	Lawrence David, 17.12.52	Chennai	Bangalore Cus
44	K.N. Kusalappa, 21.5.51	Chennai	Bangalore Cus
45	M. Sathiaraj, 19.12.49	Chennai	Bangalore Cus
46	R. Subhramanyam, 17.2.51	Chennai	Coimbatore CX
47	A.K. Shukla, 1.4.51	Indore	Mumbai - I Cus

48	S.S.Dhondoriya, 4.11.52	Indore	Mumbai - I Cus
49	R.K.Motiyani, 28.10.54	Nagpur	Mumbai - I Cus
50	S.P.Pradhan, 12.4.56	Indore	Mumbai - I Cus
51	P.L.Pathak, 14.7.47	Indore	Bhopal CX
52	Suresh Chandra Prasad, 2.1.50	Patna	Kolkata Cus
53	Narbadeshwar Singh, 1.3.50	Allahabad	Delhi Cus (Prev.)
54	S.P.Chhabria, 20.10.51	Mumbai	Delhi Cus (Prev.)
55	P.R.Deherkar, 5.7.50	Mumbai	Ahmedabad Cus
56	D.G.Moghe, 8.11.52	Mumbai	DPPR, Delhi
57	R.S.Singh, 15.6.51	Mumbai	Chennai Cus
58	S.T.Padte, 29.11.50	Mumbai	Kolkata Cus
59	A.D.Petkar, 20.4.50	Mumbai	Mumbai - III (Pune) Cus
60	S.K.Bhate, 10.3.51	Mumbai	Kolkata Cus
61	B.B.Mohite, 1.6.50	Mumbai	Ahmedabad Cus
62	N.A.Uorkar, 22.1.58	Mumbai	Dte. Legal Affairs, Delhi
63	V.K.Kulkarni, 3.1.52	Mumbai	DGICCE, Kolkata
64	A.G.Nagane, 16.4.50	Mumbai	Ahmedabad Cus
65	V.K.Kulkarni, 20.10.50	Mumbai	Kolkata Cus
66	S.M.Ali, 10.8.50	Mumbai	NACEN, Vadodara
67	S.M.Saiyyad, 7.6.51	Mumbai	Chennai Cus
68	V.V.Salvekar, 2.7.51	Mumbai	Chennai Cus (Prev.)
69	A.M.Damib, 21.10.51	Mumbai	DGICCE, Kolkata
70	J.A.Jadhav, 2.6.51	Mumbai	Chennai Cus
71	V.M.Kulkarni, 26.9.50	Mumbai	CBN, Gwalior
72	S.N.Darshikar, 7.10.50	Mumbai	DG(Audit), Ahmedabad
73	V.R.Kojale, 26.4.50	Mumbai	Ahmedabad Cus
74	K.J.Sanches, 20.10.52	Mumbai	CESTAT, Delhi
75	Y.S.Loni, 20.7.52	Mumbai	CESTAT, Kolkata
76	G.C.Chabria, 2.9.52	Mumbai	NACEN, Kolkata
77	H.B.Parulekar, 2.2.50	Mumbai	Ahmedabad Cus
78	P.S.Gazinkar, 1.6.47	Mumbai	Mumbai - I Cus
79	H.P.Kanade, 26.12.52	Mumbai	C.C.F. Delhi
80	Smt. S.Swaminathan, 4.7.51	Mumbai	Chennai Cus (Prev.)
81	M.A.Darudwale, 14.4.53	Mumbai	DG(H&W), Delhi
82	S.V.Choudhuri, 8.10.51	Mumbai	Vizag Cus
83	A.G.Janjani, 15.5.50	Mumbai	Ahmedabad Cus
84	R.T.Meerani, 22.1.51	Mumbai	Kolkata Cus
85	K.T.Jadhav, 15.7.51	Mumbai	Chennai Cus (Prev.)
86	S.G.Shindarkar, 07.11.46	Mumbai	Mumbai - I Cus
87	V.S.Rane, 17.10.50	Mumbai	Kolkata Cus
88	U.G.Walunj, 1.6.50	Mumbai	Mumbai - III (Pune) Cus
89	V.R.Prabhudesai, 14.11.46	Mumbai	Mumbai - I Cus
90	S.M.Kelkar, 19.9.50	Mumbai	NACEN, Vadodara
91	M.M.Mithkar, 15.2.50	Mumbai	Ahmedabad Cus
92	H.A.Tulaskar, 22.6.51	Mumbai	Chennai Cus (Prev.)
93	A.S.Ashitkar, 5.6.52	Mumbai	DG(Audit), Kolkata
94	Piyush Dali, 18.10.51	Allahabad	DGICCE, Delhi
95	Subhash Chander Johri, 20.7.51	Allahabad	DGICCE, Delhi
96	Rakesh Mohan Saxena, 16.1.49	Allahabad	Delhi Cus (Prev.)
97	S.K.Babladi (ST), 1.1.49	Mumbai	Ahmedabad Cus
98	P.V.Angelkar, 15.9.52	Mumbai	NACEN, Kolkata
99	G.U.Budharani, 16.6.51	Mumbai	Chennai Cus
100	S.D.Shinde, 21.1.51	Mumbai	Kolkata Cus
101	K.S.Gondhalekar, 14.4.51	Mumbai	Kolkata Cus
102	V.K.Mahajan, 23.7.50	Chandigarh	NACEN, Faridabad
103	R.P.Singha, 10.5.51	Chandigarh	NACEN, Faridabad
104	R.S.Pradhan, 4.2.51	Bhubaneswar	Kolkata Cus
105	K.S.Gharia, 7.9.51	Delhi	NACEN, Kampur

106	M. Karamchand Reddy, 9.10.48	Hyderabad	Chennai Cus (Prev.)
107	R.S.Patnaik, 4.9.51	Bhubaneswar	Kolkata Cus
108	P.L.Lenka, 16.1.53	Bhubaneswar	Kolkata Cus
109	Md. Khurshid Ahmed, 1.3.52	Shillong	Kolkata Cus
110	P.K.Das No.-II, 1.3.48	Shillong	Shillong Cus (Prev.)
111	P.Sharma, 1.9.56	Shillong	Kolkata Cus
112	U.C.Das, 19.12.53	Shillong	Kolkata Cus
113	Biman Dhar, 27.10.53	Shillong	Kolkata Cus
114	B.Paul, 23.1.53	Shillong	Kolkata Cus
115	P.B.Nag, 25.10.52	Shillong	Shillong Cus (Prev.)
116	G.K.Sharma Doral, 9.1.48	Mumbai	Kolkata Cus
117	V.S.Gaikwad (ST), 2.6.51	Mumbai	Chennai Cus
118	J.S.Couchary (ST), 3.6.51	Chennai	Mysore CX
119	B. Santhanavannan, 21.5.53	Cochin	Bangalore CX
120	C.C.Jacob, 9.11.48	Cochin	Cochin CX (other than Cochin city)
121	Hally Itty Ipe, 16.9.50	Kolkata	Ranchi CX
122	R.K. Sengupta, 1.5.1949	Kolkata	Mumbai - II CX
123	S.K.Ghosh, 8.5.1950	Chennai	Coimbatore CX
124	M. Ganesan, 1.2.51	Chennai	Bangalore CX
125	D.Kumar, 19.9.49	Mumbai	Vadodara CX
126	Mathew Philip, 21.10.50	Chennai	Coimbatore CX
127	L.Joseph A Doss, 7.6.51	Chennai	Mysore CX
128	Y. Paul Jesudoss, 19.3.51	Kolkata	Ranchi CX
129	Gopal C. Murnu, (ST), 3.7.49	Kolkata	Kolkata CX
130	A.T.Laxmikant, 20.1.47	Kolkata	Kolkata CX
131	Manojan Roy (SC), 16.8.45	Mumbai	Vadodara CX
132	M.A.Gite, 4.8.50	Kolkata	Bhubaneswar CX
133	K.S.Prasad, 15.8.49	Kolkata	Bhubaneswar CX
134	T.K.Bhattacharya, 1.11.49	Mumbai	Bhopal CX
135	M.R. Salunkhe, 1.6.51	Mumbai	Bhopal CX
136	N.N. Kukkar, 15.4.51	Mumbai	Mumbai - I CX
137	G.S.Kumthekar, 30.5.48	Mumbai	Ahmedabad CX
138	S.A.Amle, 14.4.52	Mumbai	Vadodara CX
139	A.R.Chavan, 11.6.50	Kolkata	NACEN, Hazaribagh
140	Dipak Kumar Dutta, 1.11.49	Kolkata	Lucknow CX
141	Bharat Kr. Chopra, 25.11.49	Cochin	Bangalore CX
142	SAS Navaz, 9.8.54	Mumbai	Ahmedabad CX
143	C.D.Mayekar, 24.10.52	Chennai	Mysore CX
144	K.Kamban, (SC), 24.11.53	Chennai	Chennai CX other than Chennai
145	R.Govindraju (Sr), 8.6.50	Mumbai	Pune CX
146	S.M.Dubey, 3.7.49	Mumbai	Pune CX
147	T.S.Colaco, 9.11.48	Mumbai	Ahmedabad CX
148	P. M. Bhaskaran Nair, 05.01.52	Mumbai	Vadodara CX
149	D.H. Gawade, 2.6.50	Kolkata	Mumbai - II CX
150	Budha Deb Mitra, 1.6.52	Cochin	Lucknow CX
151	R.K.Cecil (ST), 15.7.54	Kolkata	Ranchi CX
152	N.C.Chowdhury (SC), 6.1.49	Kolkata	DG (ST), Mumbai
153	D.C. Hembram (ST), 3.8.54	Kolkata	Mumbai - II CX
154	Mihir Kanti Kar, 18.10.50	Kolkata	Mumbai - II CX
155	Tarunkan Ghosh, 14.11.51	Mumbai	Ahmedabad CX
156	R.S.Srow, 18.4.52	Mumbai	Ahmedabad CX
157	P.A.Kadiani, 4.8.51	Mumbai	Ahmedabad CX

158	A.H. Velingkar, 09.04.50	Mumbai	Vadodara CX
159	Musahid Ali Khan, 16.09.50	Kolkata	Mumbai - II CX
160	M.D. Bhurade (SC), 6.11.47	Mumbai	Mumbai - II CX
161	B.R. Narvade (SC), 2.6.1946	Mumbai	Mumbai - II CX
162	A.S. Bandhopadhyay, 12.01.50	Kolkata	Mumbai - II CX
163	B.U. Mugar (SC), 9.3.48	Mumbai	Mumbai - II CX
164	Alok Ran Roy, 17.01.51	Kolkata	Mumbai - II CX
165	P.D. Ajmera, 03.04.1950	Mumbai	Pune CX
166	G.S. Kadam, 19.09.51	Mumbai	Ahmedabad CX
167	V.V. Surve, 15.01.53	Mumbai	Bhopal CX
168	A.P. Killikar, 21.06.53	Mumbai	Bhopal CX
169	S.K. Eshwar, 28.11.52	Mumbai	Bhopal CX
170	U.S. Bankar, 02.06.49	Mumbai	Pune CX
171	Chandra Sekhar, 08.02.54	Mumbai	Bhopal CX
172	G.S. Dwivedi, 01.06.1953	Mumbai	Bhopal CX
173	Mrital Kanti Das (SC), 9.6.47	Kolkata	Kolkata CX
174	Platanbari Das (ST), 1.1.53	Kolkata	Mumbai - II CX
175	D.K. Sarkar (SC), 1.2.50	Kolkata	Mumbai - II CX
176	P.R. Kirtane (SC), 1.6.51	Mumbai	Ahmedabad CX
177	K.M. Kuril (SC), 19.4.53	Mumbai	Bhopal CX
178	Ramashankar (SC), 10.8.47	Mumbai	Mumbai - II CX
179	Dati Patar (ST), 1.1.53	Kolkata	Mumbai - I CX
180	P.C. Sardar (SC), 1.9.50	Kolkata	Mumbai - II CX
181	N.C. Barman (SC), 24.3.50	Kolkata	Mumbai - II CX
182	Gautam Das (SC), 26.5.56	Kolkata	Kolkata Cus
183	P. Pavun (SC), 6.5.54	Chennai	NACEN, Hyderabad
184	Thomte K'mizadaw (ST), 1.3.54	Kolkata	Mumbai - I CX
185	M.N. Mhatre (ST), 5.2.55	Mumbai	Bhopal CX
186	G.B. Lala, 17.12.50	Mumbai	Vadodara CX
187	V.N. Anantharaman, 06.01.51	Mumbai	Ahmedabad CX
188	H.A.D. mellow, 11.02.49	Mumbai	Pune CX
189	Mohd. Abu Samia, 01.01.1965	Mumbai	DODM, Delhi
190	Harjinder Singh, 01.10.1965	Chennai	Vizag CX
191	Ravinder Kumar Singh, 09.07.1964	Kolkata	DG(DRI), Lucknow
192	Rajesh Kumar Singh, 02.11.1965	Kolkata	DG(Audit), Chennai
193	Sanjay Agarwal, 12.10.1966	Mumbai	DPPR, Delhi
194	Dinesh Kumar Agarwal, 1.01.1966	Chennai	Vizag CX
195	Shatrimnyu Sharma, 14.07.1965	Mumbai	Mecrut CX
196	Anand Kumar, 12.06.1965	Mumbai	Mecrut CX
197	D. Senthil Nathan, 02.06.1964	Chennai	Mumbai - I CX
198	Raman Kumar Mehta, 15.08.1965	Chennai	Mecrut CX
199	Harish Dharma, 21.01.1965	Mumbai	Kolkata CX
200	Promod Kumar, 04.01.1964	Kolkata	CESTAT, Mumbai
201	B.B. Reddy, 15.07.1963	Mumbai	Nagpur CX
202	Ashvini Kumar, 01.01.1965	Mumbai	Kolkata CX
203	A.S. Sunder, 02.09.1963	Mumbai	Vizag CX
204	S.K. Mahito, 30.06.1962	Mumbai	Bhopal CX
205	Sanjay Kumar, 01.02.1966	Chennai	Vizag CX
206	Devendra Pratap Singh, 05.08.1959	Chennai	NACEN, Hyderabad
207	Rajendra Kumar, 07.10.1964	Chennai	Jaipur CX
208	Kantak Kumar Singh, 13.11.1966	Mumbai	DODM, Delhi
209	S.V. Srivastava Kumar, 29.04.1966	Chennai	Vizag CX
210	Sanjay Kumar, 06.08.1964	Mumbai	CESTAT, Delhi
211	Deepak Dilegaonkar, 12.11.1967	Mumbai	Dte. Logistics, Delhi
212	Gowri Sankar Sinha, 10.03.1965	Chennai	DG(DRI), Jaipur
213	Jaganathan, 15.09.1965	Chennai	Mecrut CX
214	P. Narasimha Rao, 28.12.65	Mumbai	NACEN, Chennai

215	Chandan Kumar Jain, 19.02.1960	Kolkata	Meerut CX
216	Praveen Chandra, 15.12.1966	Mumbai	DG(Audit) Delhi
217	Anarnath Kesri, 01.04.1963	Mumbai	Nagpur CX
218	Pratul Tiwari, 20.11.1967	Mumbai	DG(Audit), Mumbai
219	V.V.S.N. Murthy, 11.09.1962	Chennai	Mumbai - II CX
220	M.R.Reddy, 01.07.67	Mumbai	DG(Audit), Hyderabad
221	Dipin Kumar Upadhyay, 6.05.67	Kolkata	NACEN, Faridabad
222	Y.Sreenatha Reddy, 17.08.65	Chennai	Vizag CX
223	Remyselle V. Balram, 20.07.65	Kolkata	Mysore CX
224	Kum.Taruna Kumari, 01.07.65	Mumbai	Delhi CX
225	Nilank Kumar, 02.11.65	Chennai	Vizag CX
226	S.Jyuraj, 21.05.65	Kolkata	CESTAT, Chennai
227	V.V.Pandit, 26.06.65	Mumbai	DG, Valuation, Bangalore
228	Pankaj Jain, 24.03.67	Chennai	DG (Vig), Delhi
229	Ashok Kumar Pandey, 03.11.68	Kolkata	NACEN, Faridabad
230	R.K.Dwivedi, 15.07.65	Mumbai	Meerut CX
231	Rakesh Deepak, 14.03.65	Mumbai	Kolkata CX
232	Prakash Chandranayak, 02.06.69	Chennai	Vizag CX
233	M.R.Mohan Rao, 01.08.65	Mumbai	NACEN, Chennai
234	Ajay Kumar, 19.07.64	Chennai	Chennai CX other than Chennai
235	Nasser Khan, 01.06.66	Chennai	Vizag CX
236	P.Sahavanam, 15.05.65	Chennai	Mysore CX
237	Secina Chowdhury, 14.08.68	Kolkata	DPPR, Delhi
238	Promod Kedia, 02.08.67	Mumbai	DOPM, Delhi
239	Roshan Lal, 30.06.66	Mumbai	Dic. Of Valuation, Delhi
240	E.V.N.Reddy, 23.09.63	Mumbai	Vizag CX
241	Promod Kumar, 05.07.66	Mumbai	(S.T.O.) FTT, Board
242	S.P. Gawade, 01.06.1951	Mumbai	Ahmedabad CX
243	Bhushanlal Garg, 18.01.65	Chennai	S.T.O. (TRU), Board
244	V.P.Shukla, 09.03.64	Mumbai	Meerut CX
245	Harshbardin Anand Rao Umre(SC), 24.04.64	Kolkata	NACEN, Chennai
246	S.B. Arondekar, 21.12.1947	Mumbai	Mumbai - II CX
247	K. Veerabhadra Reddy, 10.5.1965	Chennai	Mysore CX
248	S.Keshav Narayana Reddy, 12.7.1968	Chennai	Vizag CX
249	S. Madhusudan, 31.10.1966	Chennai	Vizag CX
250	Ram Mohan Rao (Sc), 5.11.60	Chennai	DGICCE, Hyderabad
251	Kannathasan (Sc), 12.5.65	Chennai	Mysore CX
252	Tamizh Vendan (Sc), 5.6.65	Chennai	Mysore CX
253	Nagaraju (SI), 20.8.65	Chennai	Vizag CX
254	Ventru Srinivas (Sc), 9.6.66	Chennai	Vizag CX
255	S.A. Subbarajah (Sc), 12.5.61	Chennai	Mysore CX
256	Uttaram Singh Meena (SI), 1.7.65	Mumbai	DG (Service Tax), Mumbai
257	Ram Het Meena (SI), 8.12.70	Mumbai	Meerut CX
258	Shri Ram Meena (SI), 1.7.66	Chennai	Jaipur CX
259	Smt. Bibian Lakra (SI), 11.01.46	Kolkata	Kolkata CX
260	Mathias Dung Dung (SI), 30.12.1961	Chennai	Mysore CX
261	Chetan Luma (SI), 24.4.60	Kolkata	CESTAT, Mumbai
262	Shyamohan Lal Sukhapal, 10.6.65	Mumbai	NACEN, Mumbai
263	Sunil Kumar, 15.11.60	Mumbai	Meerut CX
264	K. Sambi Reddy, 15.8.1964	Chennai	CESTAT, Bangalore
265	Virag Gupta, 16.6.69	Mumbai	Dic. Of Legal Affairs, Delhi
266	S.K. Mishra, 10.1.66	Mumbai	Meerut CX
267	Vinod Kr. Aggarwal, 21.11.65	Mumbai	CESTAT, Delhi

Transfer / Posting due to Local rotations on administrative consideration and recommendations of DGDRI, DGCEI, and DG(Vlg.)

S.NO.	OFFICER'S NAME (S/SHRI/ Ms)	PRESENT PLACE OF POSTING	POSTED TO
1.	Rita Kanwar Singh (Mrs)	DG, AUDIT, Delhi	DELHI CX
2.	Naresh Kumar	DGICCE, Delhi	DELHI CX
3.	Gautam Banerjee	DGICCE, Delhi	DELHI CX
4.	K. K. Girdhar	DPPR, Delhi	DELHI CX
5.	Rahul Lal	DGICCE, Delhi	DELHI CX
6.	K. R. Madhar	DPPR, Delhi	DELHI CX
7.	Gurmeet Singh	DG (H&W), Delhi	DELHI CX
8.	C. L. Paul	DG (SG), Delhi	DELHI CUSTOMS
9.	Sanjeev Dhutnagar	CESTAT, Delhi	DELHI CUSTOMS
10.	Anil Kumar Khanna	DODM, Delhi	DELHI CUSTOMS
11.	Ram Chander	DOPM, Delhi	DELHI CUSTOMS
12.	V. R. Eliza	DG (E. P), Delhi	DELHI CUSTOMS
13.	U. Rajaram	CESTAT, Delhi	DELHI CUSTOMS
14.	Mahendra Singh	DTE. OF LEGAL AFFAIRS	DELHI CUSTOMS
15.	Paramjit Singh	DOPM, Delhi	DELHI CUSTOMS
16.	Padula Mohan Rao	CESTAT, DELHI	DELHI CUSTOMS
17.	Om Prakash	DTE. OF VALUATION, DELHI	DELHI CUSTOMS
18.	Subhash Narain Mithrani	DTE. OF LOGISTICS, Delhi	DELHI CUS. (P)
19.	Jatinder Pal Singh	DTE. OF LOGISTICS, Delhi	DELHI CUS. (P)
20.	Brijesh Kumar	DPPR, Delhi	DELHI CUS. (P)
21.	Ali Mustafa	NACEN, Faridabad	DELHI CUS
22.	Mahavir Singh Chauhan	DTE OF LEGAL AFFAIRS, Delhi	DELHI CX
23.	J. Karpagani	NACEN, Chennai	CHENNAI CX.
24.	M. K. Gopinathan	NACEN, Chennai	CHENNAI CUS.
25.	R. V. Ramakrishnappa	CESTAT, Bangalore	BANGALORE CUS.
26.	S. Rama Murthy	DG Valuation, Bangalore	BANGALORE CUS.

27.	Md Ali Iqbal	NACEN, Hyderabad	HYDERABAD CX
28.	Dummala Parthasarathi	DG, AUDIT, Hyderabad	HYDERABAD CX
29.	D. Logonathan	NACEN, Chennai	CHENNAI CX
30.	K Natarajan	NACEN, Hyderabad	HYDERABAD CX
31.	V. G. Ghag	DGICCE, Hyderabad	HYDERABAD CX
32.	Sanjay Vasant Parelkar	CESTAT, Mumbai	MUMBAI - I CX
33.	Ali Akbar Jherally	NACEN, Mumbai	MUMBAI - I CX
34.	Arvind Kumar Saxena	CESTAT, Mumbai	MUMBAI - I CX MUMBAI - III
35.	Ramesh Tikamdas Khemani	DG, Service Tax, Mumbai	CUS. (Prev.)
36.	Vinay Kumar	DG, AUDIT, Mumbai	MUMBAI - I CX
37.	Raj Kumar Chandan	CESTAT, Mumbai	MUMBAI - I CX
38.	K. K. Srivastava	CESTAT, Mumbai	Mumbai - I CX
39.	Rajindra Singh Rao	NACEN, Vadodara	VADODARA CX
40.	Ashok Kumar Kurade	NACEN, Vadodara	VADODARA CX
41.	Vijayant Singh	DG (ST), Mumbai	Mumbai - II CX
42.	Bidhan Chandra	CESTAT, Mumbai	Mumbai - II CX
43.	Sanjay Singhal	CESTAT, Mumbai	Mumbai - II CX
44.	Nagendra Kumar Mishra	CESTAT, Kolkata	Kolkata CX.
45.	Darinder Singh	DG (AUDIT), Kolkata	Kolkata Cus.
46.	Soumyajit Bhowmick	NACEN, Kolkata	Kolkata CX.
47.	Pankaj Kumar Singh	T.O. (TRU), CUEC	DG(DRI), Delhi
48.	Parnod Kumar	Shimla (Chandigarh) CX	DG(DRI), J & K
49.	A. K. Kothari	Kota CX	DG(DRI), Mumbai
50.	K. R. Raman	U.O.P. to Coimbatore CX	DG (VIG.), Chennai
51.	Avinash Thete	DGCEI, Vadodara	DGCEI, Vapi
52.	Harbir	U.O.P. To Kolkata CX	DGCEI, Vadodara
53.	E. Annadurai	U.O.P. to Chennai Cus (Prev.)	DGCEI, Chennai
54.	K. Durairaj	U.O.P. to Coimbatore CX	DGCEI, Coimbatore
55.	K. U. Prasad	U.O.P. to Kolkata CX	DGCEI, Jamshedpur
56.	P. K. Tripathi	Delhi - I CX	DGCEI, (HQ), Delhi

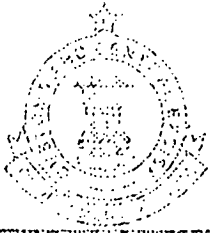
57.	Somesh Tiwari	Bhopal CX.	Shillong CX
58.	Vijay Rishi	S.T. O. (Judicial Cell) CDEC	Delhi CX
59.	Dinesh Kumar Bangar	Meerut CX	Jaipur CX
60.	R. Arunachalam	Bangalore CX	NACEN, Chennai
61.	Gabriel Pandian	Vizag CX	Tuticorin Cus.
62.	E. C. Prince	Vizag CX	Cochin CX

(R. K. Kalla)
Deputy Secretary to the Government of India

*Accepted
Sub. forwarded*

30- ANNEXURE- B

SPEED POST



OFFICE OF THE CHIEF COMMISSIONER
CENTRAL EXCISE & CUSTOMS
SHILLONG ZONE
NORTH EASTERN REGION

3rd Floor, Crescens Building, MIG Road, Shillong - 793001,
Phone: 0364-2500131, Fax: 0364-2224747.

E-mail: - ccshill@excise.nic.in EDECS :- (zone18)

C.No.H(3)15 CCO:SHL 2005

Dated :- 23rd September 2005

To

The Chairman
Central Board of Excise & Customs
North Block
New Delhi - 110 001.

Sir,

Subject : *Promotion to the Grade of Assistant Commissioner of
Customs & Central Excise - Non - consideration of
S.C. and S.T. candidates - Regarding.*

Kindly find enclosed herewith a representation dated 23.9.2005
submitted by Shri N.C. Patra, Superintendent, Central Excise and Customs, Chief
Commissioner's Office, Shillong Zone on the above subject which is self explanatory for
information and necessary action.

Encl : As above.

Yours faithfully,

(J.S.D. KILATHING)
CHIEF COMMISSIONER.

9c.

A. H. K. P.
J. S. D. K.
H. K. P.

To

The Chairman
Central Board of Excise & Customs
North Block
New Delhi - 110 001.

Respected Sir,

(Through Proper Channel)

Subject: Promotion to the Grade of Assistant Commissioner of
Customs & Central Excise - Non - consideration of
S.C. & S.T. candidates - Regarding.

Kindly refer to the Order No.132/2005 dated 22.8.2005 issued vide
F.No.A-320/2/3/04/Ad-II, C.B.E.C, New Delhi on the above subject.

Vide above promotion Order, total 267 officers has been promoted
to the Grade of Assistant Commissioner, Customs & Central Excise, out of which 118
Superintendent of Central Excise has been promoted to the Grade of Assistant
Commissioner.

On perusal of the above mentioned Promotion Order it is seen that
in the Central Excise out of 118 nos. of promotion, only 2 (two) Scheduled Caste
candidates and 4 (four) Schedule Tribe candidates has been promoted. As per existing
norms against 118 nos. of Promotion, at least 18 nos. of S.C. candidates and 9 nos. of
S.T. candidates would have been promotion at the @ 15% & 7.5% respectively but
unfortunately the number is as poor as 2 & 4 respectively. As a result a good number of
S.C. and S.T. candidates has been deprived from getting promotion to the Grade of
Assistant Commissioner.

Whereas in respect of promotion from Superintendent Customs
(Preventive) and from Customs Appraiser to a Grade of Assistant Commissioner vide
above promotion Order under existing norms i.e. 15% and 7.5% promotion given to the
S.C. and S.T. candidates.

Moreover, on perusal of the above promotion Order it is seen that
existing ratio between Superintendent, Central Excise and Appraiser and Superintendent
Customs (Preventive) i.e. 6:2:1 as per Hon'ble Apex Courts ~~decided~~ In W.P. (Civil)
No.306/1988 and W.P. (Civil) No. 651/97 has not been followed.

As per 6:2:1 ratio, the Central Excise promotion out of 267 was
suppose to be 178 as against 118. So, there was 60 promotion given less Superintendent
Central Excise to Assistant Commissioner, Central Excise and Customs.

By that way also S.C. and S.T. members are deprive of their
promotion.

Attested
Sub
Signature

-32- -41-

In the above promotion order Customs(Preventive) Superintendents already got promotion upto June/96, whereas Central Excise side it is 1991 June for General for S.C. it is 92/February and for S.T. it is March/93.

At earlier occasion also at the time of cadre review during 2002 a large number of post was not given to the Central Excise side and was given to others.

My name was also under consideration for promotion to the Grade of Assistant Commissioner, Central Excise and Customs. Last Superintendent Central Excise belongs to S.C. category promoted to Assistant Commissioner on 01.02.2003 his all India Seniority Sl.No. was 3517. The name of last S.C. candidate promoted to the Grade of Assistant Commissioner, Customs and Central Excise was Sri Sudarshan Das.

Therefore, I pray to you to kindly re-consider the promotion of S.C. and S.T. candidates including my self from the Superintendent Central Excise Grade to the Grade of Assistant Commissioner as per the existing norms fixed by Government of India @ i.e. 15% and 7.5% for S.C. and S.T. which has not been followed in the above promotion Order depriving a good number of S.C. and S.T. candidates.

An early action is solicited.

Yours faithfully,

23.9.05

(NIMAI CHANDRA PATRA)
SUPERINTENDENT
CENTRAL EXCISE
CHIEF COMMISSIONER'S OFFICE
CUSTOMS & CENTRAL EXCISE
SHILLONG.

Copy forwarded for kind information and necessary action to:-

1. The Member(P&V), C.B.I.C., North Block, New Delhi - 110 001.
2. The Chairman, National Commissioner for S.C. and S.T.

(NIMAI CHANDRA PATRA)
SUPERINTENDENT
CENTRAL EXCISE
CHIEF COMMISSIONER'S OFFICE
CUSTOMS & CENTRAL EXCISE
SHILLONG

ALL INDIA ASSOCIATION OF CENTRAL EXCISE GAZETTED EXECUTIVE OFFICERS

Address for correspondence :

13C LALIT MITRA LANE, KOLKATA 700 004
Phone : 033 2554 7027 (Res.) • Mobile : 09831034352
e-mail : aiacegeo_siddhanta@hotmail.com

PRESIDENT

Sri R. Kumar
Chennai
044 2464 3453
09840179393

VICE PRESIDENTS

Sri Rathindra Kumar Sarkar
Shillong
Sri G. K. Gangwani
Rajkot
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Cochin
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Chandigarh
Sri V. P. Pagare
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Sri Jitendra Singh
Ahmedabad
Sri M. S. Agharkar
Mumbai
Sri Ramesh Babu
Guntur
Sri P. Samuel
Hydrabad
Sri Vimal Kumar
Meerut
Sri Rabindra Chhabra
Delhi
Sri Anand Kishore
Raipur

OFFICE SECRETARY

Sri Suhas Sarker
Kolkata

Ref. No. :

Date : 27.7.05

CIRCULAR NO. 1/AIACEGEO/2005
DATED the 27th July, 2005.....

All the unit secretaries expectedly have received the letter dated 14.07.2005 expressing thanks to them for bestowing the responsibility on the present body to work for the betterment of the cadre. It is known to all participants who attended the meeting at Khandala, that no substantial policy decision could be taken after detail review of the problems and persuasion made by our Association. It is need of the day that we should pursue our problems for redressing the same in the line as agreed upon, not only by the Association Executive Committee but by all the unit secretaries throughout India. As you are all aware that the CBEC is proposing creation of post of Deputy Assistant Commissioner without clearly stipulating as to whether the said post is a promotional post or Group 'A' post. Some members expressed their opinions accepting the said post as has been heard from the Board officials. The members may clearly keep in their minds that no post, whatever name it may come, is acceptable to us if it is not placed under Group 'A' service. In this crucial juncture when our members are reeling under severe stagnation, the Board may allure by creation of some post in between Superintendent and Assistant Commissioner but the members should not react immediately. The Association is not averse to any dispensation - if proposed for removal of stagnation and discrimination between the Central Excise and Customs - provided it is declared clearly and unequivocally spelt out that the post of Deputy Assistant Commissioner is not a promotional post.

While the present body has started functioning, it intends to impress the following matters immediately:

- A. **Organisation** - The recognition of our Association is pending for our inability to submit the list of members from whom the subscription is deducted from salaries. Only a few Secretaries have submitted the list. Other Secretaries are requested to come to Noida along with the list/certificates issued by D.D.O. / A.O. and in case subscription is not deducted, the process may be started at war footing so that the Association does not face any threat for not granting of recognition. The

*Attested
Sd/-
Sd/-*

34 - 43 -

ALL INDIA ASSOCIATION OF CENTRAL EXCISE GAZETTED EXECUTIVE OFFICERS

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Sri Rajendra Pratap
Chandigarh
Sri V. P. Pagare
Nasik

SECRETARY GENERAL

Sri S. P. Siddhanta
Haldia
033 2554 7027
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Jamsedpur
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Ahmedabad
Sri M. S. Agarkar
Mumbai
Sri Ramesh Babu
Guntur
Sri P. Samuel
Hydrabad
Sri Vimal Kumar
Meerut
Sri Rabindra Chhabra
Delhi
Sri Anand Kishore
Raipur

OFFICE SECRETARY

Sri Suhas Sarker
Kolkata

Ref. No. :

Date :

Joint Secretaries / Vice President of particular region shall co-ordinate the matter in the respective region to complete the process.

B. **Fund Position:-** The factual position of fund of the Association is known to all. Needless to mention the need of fund to run the day to day activities of the organisation. The Kolkata Unit of the Association is helping to run the show. It will be of great help if the Unit Secretaries take action to clear the subscription dues in Noida meeting. The Regional Committee is also requested to monitor the compliance.

C. **Action taken :-** Election certificates have been sent to Secretary Revenue, Chairman and Member Personel and to all Chief Commissioners/ Commissioners throughout India. A letter has been written to Secretary Revenue and Chairman to intervene in the matter of DPC for promotion to Assistant Commissioner so that the interest of the Superintendent of Central Excise is protected. Another letter has been written to the above authorities to grant the pay scale of Rs. 7500- 12000 w.e.f 01.01.1996 with all consequential benefit as has given to the Superintendent in NCB. Further, drafting of memorandum is on process to be submitted to Sri P.Chidambaram, Hon'ble Minister of Finance and Sri S.S. Palaniamanickam, Minister of State for Finance, Government of India for creation of post of Assistant Commissioner and amendment of Group-'A'

Recruitment Rules which will be circulated in Noida meeting.

Copy of the letters are reproduced for information :

To
Secretary Revenue,
Govt. of India,
Ministry of Finance,
North Block,
New Delhi-110002

Respected Sir,

Sub:- Revision of pay scale of Superintendent of Central Excise-
Regarding -

Kindly refer to letter under F.No. A-26017/65/2003- AD.II(A) (Pt) dated 22.04.2004 issued by C.B.E &C, Department of Revenue, Ministry of Finance, Govt. of India granting pay scale of Rs.7500-12000/ to the Superintendent of Central Excise with effect from 21.4.2004 along with other officers under the C.B.E.C.

The Association while appreciating the above order, craves leave to point out that Superintendent in Narcotics Control Bureau has been placed in the pay

35-44-
**ALL INDIA ASSOCIATION OF CENTRAL EXCISE
GAZETTED EXECUTIVE OFFICERS**

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Sri Suhas Sarker
Kolkata

Ref. No. :

Date :

scale of Rs.7500-12000/- with effect from 01.01.1996 with all consequential benefits vide office order under F. No. 15/2(38)/2004- Estt. Dated 20.04.2005 issued by NCB, Ministry of Home Affairs, G.O.I. (copy enclosed). Also pay scales for the staff belonging to the organized Accounts Department have been notionally extended w.e.f 01.01.1996 vide O.M. under F.No. 6182/ EIII (B)/91 Dated 28.02.2003 issued by Deptt of Expenditure, Ministry of Finance & Company Affairs, Govt. of India (Copy enclosed).

In view of the above, the Association request to your kind and judicious self to revise the pay scale of the Superintendent of Central Excise with effect from 01.01.1996 and for that act of kindness the Association as duty bound shall ever pray.

Thanking you,

Encl: As above

Yours faithfully
Sd/-

(S.P.Siddhanta)
Secretary General

To
Mr.K.M.Chandrasekhar,
Secretary Revenue,
Ministry of Finance,
Government of India
North Block,
New Delhi-110002

Respected Sir,

Subject :- Promotion of Group-B Officers –
Request for intervention –

The Association would like to draw your kind attention to the following facts:-

A) The Hon'ble Supreme Court in the case of All India Federation of Central Excise vs. Union of India against WP(Civil) No. 306/1988 determined the ratio 2:1 of Assistant Commissioners for Central Excise and Customs on the basis of predominant function under the respective Acts.

While allotting 1/3rd of the posts of the Asstt. Commissioners to Appraisers of Customs and Superintendent of, Customs (Preventive), the Superintendent of Central Excise engaged in Customs work was totally ignored.

The position, after introduction of Service Tax in the year 1994, has totally changed. But at the time of restructuring of the Deptt in the year 2002, the work of the Asstt. Commissioners in Service Tax have not been taken into consideration. Now, the ratio is ought to be reviewed on the basis of the functions in Central Excise, Service Tax and Customs.

30-6-15

ALL INDIA ASSOCIATION OF CENTRAL EXCISE GAZETTED EXECUTIVE OFFICERS

13

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Kolkata

Ref. No. :

Date :

B) The Hon'ble Supreme Court, in the case referred to above, apportioned the said posts of Asstt. Commissioners in the ratio of 6: 2:1 to the Superintendent of Central Excise, Appraiser of Customs and Superintendent of Customs (Preventive). The posts of Asstt. Commissioner to the Customs side were allocated to only Customs though a sizeable number of Superintendent of Central Excise are engaged for Customs in Land/Sea Borders not covered under the jurisdiction of Custom Houses. The ultimate result is that while the

Superintendents of Customs (Preventive) got promotion to that post in the year 1994 have become Asstt. Commissioners in the year 2002, the Superintendents of Central Excise promoted in the year 1997 are still languishing.

C) The Hon'ble Supreme Court against I.A.Nos.4.6 & 8 in W.P.(Civil) No.306/1988 with W.P.(Civil) No.651 of 1997 in the case of All India Federation of Central Excise vs. Union of India observed that the exercise of fresh determination of quota between the Central Excise and Customs could be undertaken.

D) After restructuring in the year 2002, total no. of group B posts under CBEC have gone up from 7901 to 12766. Out of 12766 posts, the total no. of Superintendent of Central Excise is 10501 (9437 Superintendent of Central Excise plus 1064 Superintendents engaged in Customs as Superintendent of Customs (Preventive)), 1455 posts of Customs (Preventive) and 809 posts of Appraisers of Customs. While apportioning the posts of Asstt. Commissioner, the actual strength of the feeder cadres should have been taken into consideration and the ratio should come to 13:2 : 1 between Superintendent of Central Excise, Superintendent of Customs and Appraiser of Customs.

In view of above position, the Association would like to request your good self to kindly intervene in the ensuing DPC to be held shortly so that the Superintendents of Central Excise get equitable and proper justice.

Thanking you

Yours faithfully,

Sd/-
(S.P. Siddhanta)
Secretary General

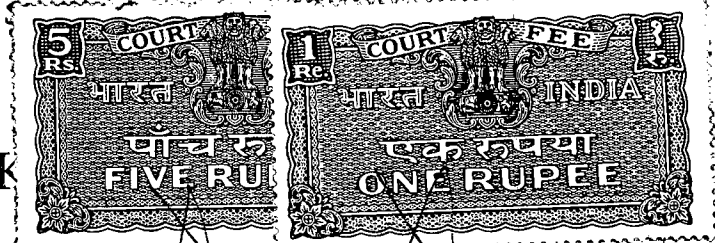
267/2002
27-7-02
(S.P. Siddhanta)
Secretary General

267/2002
27-7-02
Sd/-
S.P. Siddhanta
Secretary General

Sd/-
S.P. Siddhanta
Secretary General

VAK
IN THE CENTRAL

Guwahati BENCH



NO.....of 199 2006

Shri Nimai chandra Patra Appellant
Petitioner

Versus

Union of India & Ors. Respondent
Opposite party

Know all men by these Presents that the above named

----- do hereby
nominate, constitute and appoint Shri J. L. Sarkar, and Shri S. Naha
and Shri K. K. Biswas Advocate and such of the undermentioned Advocates
as shall accept this Vakalatnama to be my/our true and lawful Advocates to appear and act
for me/us in the matter noted above and in connection there with and for the purpose to do
all acts what soever in that connection including depositing or drawing money, filing in or
taking out papers, deeds of composition etc. For me/us and on my/our behalf and we agree
to ratify and confirm all acts so done by the said Advocates as mine/ours to all intents and
purposes. In case of non payment of the stipulated fee in full no Advocate will be bound
to appear or act on my/our behalf.

In witness where of I/we here unto set my/our hand this 8th day of February 199 2006

Advocates

N.M.Lahiri
Prasanta Kumar Barua
Bijoy Kumar Das
B.C.Das
B. Banerjee

J.L. Sarkar
Ashis Dasgupta
B.M.Buzar Baruah
Nisitendu Choudhury
Manik Chanda
Asit Sarkar
Stuti Deka
S. Sarmah
N. D. Goswami
S. Naha K. K. Biswas

Received from the executant and accepted

And Accepted

[Signature]
Advocate

[Signature]
Advocate

Nimai chandra Patra 96

To

The Sr. CGSE

CAT / Gwalhati Bench

Gwalhati

Sub: OA NO. 106

Pr. N.C. Patra

V. O. I

Dear Sir,

This shows OA. Please receive a copy of
for your use

Yours truly,
Usha Das

Handwritten
8/2

Received

Usha Das

Addl CHSC

For (G. Baishya) 8/2/06

Sr. CG.S.C.